

should be constituted under the Chairmanship of the Cabinet Secretary and action be taken at the earliest.

MR. CHAIRMAN : Shri Dinsha Patel, you will get time. You cannot do bulldozing.

SHRI DINSHA PATEL : I have been trying to raise the point for the last three days.

MR. CHAIRMAN : You have been standing for the last ten days but you will get a chance when your turn comes and not before that.

SHRI DINSHA PATEL : Mr. Chairman, Sir, the hon. Prime Minister inaugurated the newly converted Ahmedabad-Delhi railway line and the hon. Railway Minister presided over the function. According to the rule all the hon. Members of Gujarat should have been invited. I am the member of the additional railway standing Committee. I myself had raised this motion on 2nd May because I was not invited. Many Hon. Members from Gujarat were not invited viz. Shri Jaisinh Chauhan, Shri Gopal Singh Solanki, Shri Sanat Mehta, Shri Satyajeet Singh Gaikwad, Shri P.S. Gadhvi, Shri Anant Dave, Shrimati Bhavnaben Chikhli, Shri Daleep Sanghani, Shri Ratilal Verma and Shri Chitubhai Gamit. When the issue was raised in the House before the hon. Railway Minister gave me a personal invitation. The inauguration is to take place in Ahmedabad and the advertisement to this effect appears in Calcutta and 50 other newspapers.

MR. CHAIRMAN : You have given in writing. Please be confined to that subject only.

SHRI DINSHA PATEL : I am speaking on that only.

SHRI SANAT MEHTA (SURENDRA NAGAR) : I never say an unfair thing.

SHRI DINSHA PATEL : The Hon. Railway Minister has deliberately made an evasive statement and besides such a wrong clarification by the hon. Minister is against the established convention of the House for which he should be compelled to apologise in the House. In case he does not do so, action should be taken against him for working against the democratic decorum.

Sir, I am not extra ordinary civilized but at least I am an ordinary civilized person. I am not a VVIP but an ordinary Member of Parliament.

MR. CHAIRMAN : At least speak on what you have given in writing.

SHRI DINSHA PATEL : It is a disgrace to all of our hon. Members. Therefore ...*(Interruptions)*

MR. CHAIRMAN : Ten hon. Members are yet to speak. You have got a chance and confine to what you have given in writing.

SHRI DINSHA PATEL : It did not happen for the first time when Devegowdaji was the Prime Minister, he visited my district, at that time also we were not invited. I would like to know how is it going on. I would like to urge the

hon. Minister that whenever the hon. Prime Minister visits Gujarat or anywhere else all the hon. Members of that area should be invited. This much is my submission.

*[English]*

MR. CHAIRMAN : It is a very good point.

*[Translation]*

SHRI JAI PRAKASH AGARWAL : Mr. Chairman, Sir, I would like to raise an important issue. Delhi Rent Act has been passed in this House but all the political parties of Delhi have passed a resolution against it and have sent it to the Standing Committee and to the Central Government. Both the hon. Prime Minister and the concerned Minister have said that it would be amended. This issue has been raised in the House several times. Today, the High Court has ordered that this should be implemented by the Government. When the law has not yet been notified then how can the Court say that it should be implemented.

Sir, lakhs of Delhites have been affected by it and it should not be implemented. I would like to urge the Government that it should be amended and only then it should be passed other wise lakhs of people will be rendered homeless. I urge the Government, through you that it should reassure, since it has said many times. Do they want to back out of their promise?

*[English]*

SHRI AJAY CHAKRABORTY (BASIRHAT) : Mr. Chairman, Sir, through you I draw the attention of the Government of India as well as the Members of this House to a serious matter of West Bengal. In West Bengal, eight districts, including North and South 24 Paraganas are seriously affected by the arsenic polluted water in both rural and urban areas. The people of those districts are compelled to drink or rather swallow this arsenic polluted water as there is no other source of safe and pure drinking water available. Due to this, the people have been seriously affected and they are suffering from various kinds of serious diseases for a considerably long period. The international health organisations and the experts of different health organisations have expressed their view and also given the warning that if these things are not being checked, the people will suffer irreparable loss and injury and that will create havoc in the eight districts of West Bengal. ...*(Interruptions)* The Government of West Bengal have taken some steps.

MR. CHAIRMAN : You have made your point. Please take your seat.

SHRI AJAY CHAKRABORTY : Sir, immediate action should be taken in this regard. Thank you.

KUMARI MAMATA BANERJEE : Sir, this is a very serious problem. The hon. Minister of Parliamentary Affairs should pass on this information to the Health Minister ...*(Interruptions)*

SHRI P.S. GADHAVI (KUTCH) : Mr. Chairman, Sir,